

Procedure for giving Notices of Motions under Rule 184 and of Short Duration Discussions under Rule 193.

**(I) Attention of the Members is invited to Direction 113BB of Directions by the Speaker relating to ‘Procedure for giving notices for motions under Rule 184 or on Short Duration Discussion under Rule 193’ which provides as follows:-**

“113BB. (1) Notices of Motions under Rule 184 and Short Duration Discussions under Rule 193 shall be accepted from the date following the date of issue of summons for a session.

- (2) Such notices regarding statements to be made in the House by Ministers or statements, reports or papers to be laid on the Table shall be accepted from 10.00 hours on the day the list of business wherein the item has been included, is circulated to members.
- (3) In a case where a supplementary list of business is circulated in the House in regard to a statement, notices in respect of that statement received within fifteen minutes of circulation of the list of business, shall be deemed to have been received at the same point of time and their *inter-se* priority determined by ballot.
- (4) In a case where an announcement is made by the Chair about a statement to be made by a Minister in the House, notices in respect of that statement shall be accepted from the time the announcement is made by the Chair in the House.
- (5) In a case where a statement is made without being included in the list of business or supplementary list of business, notices in respect of such statement shall be accepted from the time the statement is actually made in the House.
- (6) All notices received within fifteen minutes of announcement by the Chair, or statement by the Minister under clauses (4) and (5) respectively, shall be deemed to have been received at the same point of time and their *inter-se* priority determined by ballot.

Explanation – The period of fifteen minutes referred to in clauses (3) and (6) shall be computed from the time of completion of circulation of list of business or the announcement by the Chair or the statement of the Minister, as the case may be.”

**2. Members are requested to deliver all such notices in the Parliamentary Notice Office and not to pass them on to any Officer at the Table of the House. In any case the time of receipt of the notice in the Parliamentary Notice Office alone is taken into account for purposes of ballot, etc.**

**3. In case of notices received online, the time of receipt of the notice will be considered as per the date and time stamped by the Parliamentary Notice Office for purposes of ballot, etc.**

**(II) Attention of the Members is also invited to Rule 193 of the Rules of Procedure and Conduct of Business in Lok Sabha which states: –**

“193. Any member desirous of raising discussion on a matter of urgent public importance may give notice in writing to the Secretary-General specifying clearly and precisely the matter to be raised:

Provided that the notice shall be accompanied by an explanatory note stating reasons for raising discussion on the matter in question:

Provided further that the notice shall be supported by the signatures of at least two other members.”

The notices of Short Duration Discussions not conforming to the above provisions in the Rules of Procedure are liable to be held out of order.

**UTPAL KUMAR SINGH**  
**Secretary General**